
(1981) 04 SC CK 0043

In the Supreme Court Of India

Case No : Civil Appeal No's. 1621 and 1787 of 1970 and 123 and 404 of 1971

Special Land Acquisition Officer, Bangalore

APPELLANT

Vs

Abdul Basith

RESPONDENT

Date of Decision : 01-04-1981

Acts Referred:

Land Acquisition Act, 1894 — Section 23

Citation : AIR 1981 SC 1482 : (1981) 3 SCC 125 : (1981) 13 UJ 346

Hon'ble Judges : R. B. Mishra, J;D. A. Desai, J;A. D. Koshal, J

Bench : Full Bench

Final Decision : Disposed Of

Judgement

D.A. Desai, J.—All these four appeals arise out of an acquisition of land by a notification dated August 21, 1958 issued u/s 4 of the Land Acquisition Act. The market price as on the date of notification had to be determined for assessment and payment of compensation. The Land Acquisition Officer determined market price at the rate of Rs. 12,100/-per acre for garden land and Rs. 520/-per acre for Kharab land. (Roughly Rs. 2.50 per sq. yard). In reference to the Civil Judge, u/s 18 of the Land Acquisition Act the price was determined at the rate of Rs. 20,500/- per acre which roughly works out at Rs. 6/- per sq. yard. Ultimately, the matter went up to the High Court by two appeals one filed by Abdul Basith, respondent in Civil Appeal No. 123 of 1971 and the appellant in Civil Appeal No. 404 of 1971, and the other by Haji S. Mohamed Ismail, now deceased appellant in Civil Appeal No. 1621 of 1970 and respondent in Civil Appeal No. 1787 of 1970. Haji S. Mohamed Ismail died and his legal representatives have been substituted. Civil Appeals Nos. 123 of 1971 and 1787 of 1970 have been filed by the State of Karnataka, while Civil Appeal No. 123 of 1971 and Civil Appeal No. 1621 of 1970 have been preferred by original claimants. The High Court determined market price of land on the relevant date at the rate of Rs. 12/- per sq. yard and directed to award compensation accordingly. Hence these appeals under unamended Article 133(1)(a) and (b) by certificate.

2. These four appeals arise as cross-appeals two by the State of Karnataka and two by the original landholders against the award of Rs. 12/- per sq. yard. Claimants contended that they should be awarded compensation at the rate of Rs. 20/- per sq. yard while the State contended that the rate of Rs. 12/-per sq. yard is much on the higher side and it must be reduced.

3. In Civil Appeal No. 123 of 1971 Mr. B.R.L. Iyengar made a specific grievance that even though there was a finding of the learned Civil Judge in Reference u/s 18 that the land was marshy, that it was by the side of a Halla/Drainage Channel, that the only access to it was by a foot bridge and that these considerations had weighed with the Civil Judge in determining the rate of compensation, these vital and relevant considerations were wholly overlooked by the High Court while awarding compensation at the rate of Rs. 12/- per sq. yard being in par with other claimants.

4. On the other hand claimants in two appeals contended that in view of the sale entries Exs. P-2 of 1956 and P- 21 of February, 1958 the Court should have awarded Rs. 20/- per sq. yard as compensation.

4. In fact, Abdul Basith had no legitimacy in making the claim for enhanced compensation in his appeal to this Court because he had limited Ms claim in High Court to Rs. 62,332/- giving up the rest of the claim and what he claimed in appeal has been awarded by the High Court. However, this becomes irrelevant because having gone through the Judgment of the High Court and having heard learned Counsel for the parties we are satisfied that no case is made out for interfering with the award of Rs. 12/- per sq. yard. It is neither too high nor too low nor outside the bracket necessitating interference at our hand. Undoubtedly Ext. P-2 and Ext. 121 (P21?) may indicate the price paid in those transactions at the rate of Rs. 20. And indisputably Govt. is a party to one of them. But that price cannot be accepted in entirety. Various relevant considerations pertinent to land valuation have been kept in view by the High Court for determining the price at Rs. 12/- per sq. yard and we consider those reasons valid and relevant. May be one or two reasons from those that appealed to High Court may not have appealed to us. So what. The question is whether the rate of Rs. 12/- at which the compensation has been awarded by the High Court is correct or not. We are satisfied that it is so. No interference is called for.

6. In Civil Appeal No. 1621 of 1970 the interest is awarded at the rate of 5% while in Civil Appeal No. 404 of 1971 interest is awarded at the rate of 6% from the date of acquisition. We see no justification for this disparity and therefore we allow appeal No. 1621 of 1970 filed by deceased Haji S. Mohamed Ismail and modify the award to this limited extent that the rate of interest shall be 6% from the date of acquisition till full amount is paid. In other respects Civil Appeal No. 1621 stands dismissed. Civil Appeals Nos. 123 of 1971, 404 of 1971 and 1787 of 1970 are also dismissed. Under the circumstances of the case there will be no order as to costs in any of the appeals as far as the hearing in this Court is concerned.